GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1115 ANSWERED ON:01.03.2011 INDO BANGLADESH TALKS

Bajirao Shri Patil Padamsinha ;Das Shri Khagen;Majumdar Shri Prasanta Kumar;Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina ;Roy Shri Mahendra Kumar;Sule Supriya ;Tirkey Shri Manohar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Indo-Bangladesh Home Secretary level talks were held recently;
- (b) if so, the details thereof;
- (c) whether matters pertaining to presence of the camps and cadres of various insurgent groups from the North Eastern Region (NER) on the Bangladesh soil and adverse possession of Indian territory and Settlement, access and security of Indian enclaves in Bangladesh were discussed in the course of the talks;
- (d) if so, the response of the Bangladesh side in the said issues including on dismantling the insurgent camps and handing over of insurgent cadres;
- (e) the details of the other issues discussed and agreements achieved therein; and
- (f) the follow-up action taken/proposed to be taken by the two Governments on the agreements made in the said discussions?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 1115 FOR 01.03.2011.

(a) to (f): Home Secretary level talks between India and Bangladesh were held during 18th to 20th January, 2011 at Dhaka, in which security related issues such as action against leaders of Indian Insurgent Groups (IIGs) reportedly staying in Bangladesh and their camps/hideouts, smuggling of arms/ammunitions, fake currency notes etc. were discussed. In so far as Border Management Issues are concerned, issues of strengthening of security along Indo-Bangladesh border, erection of fencing and early resolution to boundary issues including adverse possessions of land and enclaves were also discussed. Among other issues, measures to check trafficking in women and children, smuggling of drugs and capacity building of law enforcement activities etc. were discussed. Both sides agreed to enhance cooperation in security related issues and other areas of mutual interest and early resolution of boundary issues between the two countries.

Action has already been initiated on the issues agreed to in the Home Secretary level talks held in January, 2011. As finalized in the previous Home Secretary level talks, India and Bangladesh signed the Protocols for exchange of instruments of Ratification in respect of Agreement on Mutual Legal Assistance in Criminal Matters, Agreement on Transfer of Sentenced Persons; and Agreement on Combating International Terrorism, Organized Crime and Illicit Drug Trafficking on 13.1.2011 in Dhaka and exchanged the Instruments of Ratification. With the exchange of Instruments of Ratification, these Agreements have now come into force with effect from January 13, 2011.